

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CIVIL APPLICATION NO. 21641 of 2022

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AHMEDABAD SUNNI MUSLIM WAQF COMMITTEE
Versus
AHMEDABAD MUNICIPAL CORPORATION

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Appearance:

SAQUIB S ANSARI(7152) for the Petitioner(s) No. 1
for the Respondent(s) No. 1,2,3

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CORAM:HONOURABLE MR. JUSTICE SANDEEP N. BHATT

Date : 19/10/2022
ORAL ORDER

1. The present petition is filed by the petitioner for seeking following reliefs:

“(A) THIS HON’BLE COURT MAY BE PLEASED TO hold that the Agenda No. 15 of the Respondent No. 1 - Ahmedabad Municipal Corporation for meeting to be held on 21/10/2022 as illegal, unconstitutional, without jurisdiction and in violation of the fundamental rights of the Petitioner.

(B) THIS HON’BLE COURT MAY BE PLEASED TO quash and set aside the Agenda No. 15 of the Respondent No. 1 -Ahmedabad Municipal Corporation for meeting to be held on 21/10/2022.

(C) Pending admission, hearing and till final disposal of the present petition THIS HON'BLE COURT MAY BE PLEASED TO stay any further proceedings with respect to the Agenda No. 15 of the Respondent No. 1 - Ahmedabad Municipal Corporation for meeting to be held on 21/10/2022.

(D) THIS HON'BLE COURT MAY BE PLEASED TO grant such other and further relief/s which may be deemed fit to the Hon'ble Court in the interest of justice.”

2. Heard learned advocate Mr. M.T.M. Hakim with learned advocate Mr. Saquib S. Ansari appearing for the petitioner.

3. Learned advocate for the petitioner has submitted that the petitioner has made a representation dated 15.10.2022, which is pending before the Corporation. He has submitted that if the said representation is decided by the Corporation after considering overall aspects of the matter then the issue involved in the present petition may be redressed. He has further submitted that he does not press the present petition.

3. Considering the above, this Court is not inclined to interfere in the matter, at this stage. It is appropriate to direct the respondent - Corporation to decide the said representation dated 15.10.2022, as expeditiously as possible, preferably within a period of one week from today.

4. With the above observation, the present petition is **disposed of**, as not pressed. Direct service is permitted.

DIWAKAR SHUKLA/4

(SANDEEP N. BHATT,J)